CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH - COURT NO. 01

Customs Miscellaneous Application No. 85550 of 2022

(on behalf of Appellant)

in

Customs Appeal No. 87340 of 2017

(Arising out of Order-in-Original No. 22-RT-PC-2016-17--CAO NO. 45-2016-17 dated 31.03.2017 passed by PR. Commissioner of Customs (Import))

Madan Lalwani **.....Appellant**
202, Kedarnath Towers, Sanjeev Enclave Bldg
Lane, Seven Bunglows, Andheri (W) – 400 061.

VERSUS

CC (Import-I), Mumbai **.....Respondent**

Appearance:

None appeared for the Appellant
Shri Ramesh Kumar, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85630/2022

Date of Hearing: 29/06/2022
Date of Decision: 29/06/2022

PER : S. K. MOHANTY

Heard learned Authorized Representative for the Revenue.

2. Appeal is listed for regular hearing, whereas Miscellaneous application is also filed on behalf of the appellant, wherein it is submitted that the appellant Shri Madan Lalwani has expired on 28.01.2022 and death certificate dated 09.02.2022 to this effect is submitted which was issued by Municipal Corporation of Greater Mumbai K East Ward.

3. We have perused the case records and the death certificate. Learned AR for the Revenue does not have any objection to the submissions made in the miscellaneous application and the death certificate produced.

4. Since the appellant has expired, in view of Rule 22 of CESTAT (Procedure) Rules, 1982, the appeal should be abated. We order accordingly. Miscellaneous application stands disposed of in above terms.

(Dictated and pronounced in the open court)

(S. K. Mohanty)
Member(Judicial)

(P. Anjani Kumar)
Member (Technical)

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